

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 10th day of August 2001.

Original Application no. 1611 of 1999.

Hon'ble Mr. SKI Naqvi, Judicial Member

1. Riaz Ahmad, S/o Nizamuddin,

2. Mustaq Ahmad, S/o Riaz Ahmad

Both R/o 316EF Type II Goods Shed Colony,  
Leader Road, Allahabad.

... Applicants

C/As Sri KS Rathor

Versus

1. Union of India through General Manager,  
Northern Railway, Baroda House,  
NEW DELHI.

2. Divisional Manager (Commercial),  
D.R.M. Office, Nawab Yusuf Road,  
ALLAHABAD.

3. Senior Divisional Machanical Engineer,  
D.R.M. Office, Nawab Yusuf Road,  
ALLAHABAD.

.... Respondents

C/Rs. Sri AK Gaur

*Saur*

....2/-

:: 2 ::

O R D E R

Hon'ble Mr. SKI Naqvi, JM.

At the very out set, learned counsel for the applicant mentions that instead of any direction or findings on law/facts involved in the matter the case may be referred to the competent authority to reconsider the whole matter keeping in view the pathetic condition of applicant and the departmental direction in this regard.

2. I find, another opportunity may be allowed to the applicant to have something from the department, if allowed under the circumstances of the matter and, therefore, the OA is decided with the direction that in case the applicant moves a representation within 7 (seven) days, the same be decided within 4 (four) weeks, thereafter and a detailed, speaking order be passed with reference to rules and departmental direction in this regard. The recovery shall remained stayed till decision on the representation of the applicant by the competent authority.

3. There shall be no order as to costs.

*S. Naqvi*  
S. Naqvi  
Member-J

/pc/